

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 02
Appeal No. 02/252/JPR/2024
Under Section 252 of
Companies Act, 2013**

In the matter of:

M/s One India Information Technology Pvt. Ltd. Appellants
Versus

ROC ... Respondents

**Coram: HON'BLE MR. H.V. SUBBA RAO, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Appellant : Aditya Vijay, Adv.
For the Respondent : Pooja Singh, JTA

ORDER

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Appellant. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur submits that copy of this application has not been served. Learned counsel for the Appellant is directed to serve a copy of this petition to the RoC, Jaipur once again. Reply, if any, may be filed within two weeks, with an advance copy to the opposite side. List the matter on 15.05.2024.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(H.V. Subba Rao)
Judicial Member

April 25, 2024